Suppl- List 1 Sr. No. 09

## HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Virtual Mode)

Bail App. No. 32/2017 IA No. 1/2017

Rashid Manhas and others

...Applicant(s)

Through :- Mr. R. P. Sharma, Advocate

v/s

State of J&K and others

...Non-applicant(s)

Through :- Mr. A. M. Malik, Dy. AG

## HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE **Coram:** ORDER

Learned counsel for the applicants submits that he will approach the competent court of law for regular bail and in the meantime the interim bail granted in favour of the applicants may be extended for a short period.

The bail application is disposed of with a direction that the Anticipatory bail granted on 09.03.2017 in favour of the applicants shall remain in operation for a period of one month from today with liberty as prayed for.

## (PUNEET GUPTA) **JUDGE**

Jammu 11.06.2020 Shammi

> Whether the order is speaking: Yes/No Whether the order is reportable:

Yes/No